

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 2631 of 2020

Thakur Das Hembram. **Petitioner**
Versus
The State of Jharkhand. ... **Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. P.A.S. Pati, Advocate
For the State : Mr. Hardeo Prasad Singh, A.P.P.

02/22.6.2020 Heard the parties.

The petitioner is an accused in connection with S.T. Case No. 164 of 2014 arising out of Jadugora P.S. Case No. 26 of 2013, G.R. Case No. 168 of 2013.

It has been alleged that the petitioner had established physical relationship with the informant on the pretext of marriage and later on he denied to solemnize marriage. In 164 Cr.P.C. statement of the victim, she has supported the occurrence.

There appears to be a love affair between the petitioner and the informant and an application was also filed before the learned court below that she does not want to proceed further in the case. The petitioner is in custody since 21.09.2019.

Regard being had to the entire facts and circumstances of the case, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned District and Additional Sessions Judge-1 at Ghatshila in connection with S.T. Case No. 164 of 2014 arising out of Jadugora P.S. Case No. 26 of 2013, G.R. Case No. 168 of 2013.

(Rongon Mukhopadhyay, J)

Rakesh/-